

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW DELHI~~

O.A. No. 142 OF 1988 ~~xxx~~

DATE OF DECISION 1-4-1991

Miniraman Keshavan, Petitioner

Mr. K.K. Shah Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. B.R. Kyada, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ans*
2. To be referred to the Reporter or not? *Ans*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ans*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Ans*

Maniraman Keshavan,
Working as Casual Labourer
Category 'B',
Western Railway,
Rajkot Division,
Rajkot.

..... Applicant.

(Advocate: Mr. K.K. Shah)

Versus.

1. Union of India,
Notice to be served through
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.

2. Chief Engineer(Construction),
Western Railway,
Ahmedabad.

3. Divisional Personnel Officer,
Western Railway,
Kothi Compound,
Rajkot.

..... Respondents.

(Advocate: Mr.B.R. Kyada)

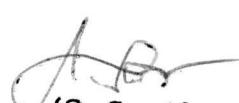
ORAL ORDER

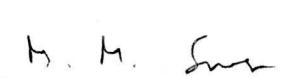
O.A.No.142/88

Date: 1-4-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Mr. K.K. Shah, learned counsel for the applicant seeks permission to withdraw this application on the ground that contempt application No. 16/88 is pending. Application is dismissed as withdrawn. There is no order as to costs.


(S. Santhana Krishnan)
Judicial Member


(M.M. Singh)
Administrative Member.

ttc.